

**CENTRAL ELECTRICITY REGULATORY COMMISSION  
NEW DELHI**

**Petition No. 215/TL/2024**

**Coram:  
Shri Jishnu Barua, Chairperson  
Shri Arun Goyal, Member  
Shri Ramesh Babu V., Member**

**Date of Order: 24<sup>th</sup> July, 2024**

**In the matter of**

Petition under Section 14 of the Electricity Act, 2003 read with the Central Electricity Regulatory Commission (Procedure, Terms and Conditions for Grant of Transmission License and other related matters) Regulations, 2009 for amendment of the existing RTM Transmission Licence to POWERGRID Ramgarh Transmission Limited for implementation of 1 no. of 220 kV line bay at 400/220 kV Fatehgarh-III PS (Sec-1) for interconnection of BESS of JSW Renew Energy Five Limited.

**And  
In the matter of**

**POWERGRID Ramgarh Transmission Limited,  
(A 100% wholly owned subsidiary of Power Grid Corporation of India Limited)  
B-9, Qutab Institutional Area,  
Katwaria Sarai, New Delhi-110 016** **....Petitioner**

**Vs**

**1. Uttar Pradesh Power Corporation Limited,  
Shakti Bhawan, 14, Ashok Marg,  
Lucknow-226001 (Uttar Pradesh).**

**2. Ajmer Vidyut Vitran Nigam Limited,  
Corporate office, Vidyut Bhawan,  
Panchsheel Nagar, Makarwali road  
Ajmer-305004 (Rajasthan).**

**3. Jaipur Vidyut Vitran Nigam Limited,  
132 kV, GSS RVPNL Sub-station Building,  
Caligiri Road, Malviya Nagar,  
Jaipur-302017 (Rajasthan).**

**4. Jodhpur Vidyut Vitran Nigam Limited,  
New Power House, Industrial Area,  
Jodhpur- 342003, Rajasthan.**

**5. Himachal Pradesh State Electricity Board,  
Vidyut Bhawan, Kumar House Complex Building II,  
Shimla-171004, Himachal Pradesh.**

**6. Punjab State Power Corporation Limited,**  
The Mall, PSEB head office,  
Patiala-147001.

**7. Haryana Power Purchase Centre,**  
Shakti Bhawan, Sector-6,  
Panchkula-134109, Haryana.

**8. Jammu Kashmir Power Corporation Limited,**  
220/66/33 kV Gladni SS SLDC Buliding,  
Narwal, Jammu.

**9. BSES Yamuna Power Limited,**  
B-Block, Shakti Kiran, Bldg.,  
(Near Karkardooma Courts),  
Karkardoomam 2nd Floor,  
New Delhi-110 092.

**10. BSES Rajdhani Power Limited,**  
BSES Bhawan,  
Nehru Place, New Delhi-110019.

**11. Tata Power Delhi Distribution Limited,**  
NDPL House, Hudson Lines,  
Kingsway Camp, Delhi-110009.

**12. Chandigarh Administration,**  
Sector -9, Chandigarh.

**13. Uttarakhand Power Corporation Limited,**  
Urja Bhawan, Kanwali Road,  
Dehradun (Uttarakhand).

**14. New Delhi Municipal Council,**  
Palika Kendra, Sansad Marg,  
New Delhi-110002.

**15. North Central Railway Allahabad,**  
Subedarganj, A-Block GPO Complex,  
INA, Allahabad-211015, Uttar Pradesh

**16. Central Transmission Utility India Limited,**  
Chief Operating Officer,  
Saudamini, Plot no.2, Sector -29,  
Gurgaon-122 001.

**17. Power System Project Monitoring Division,**  
Central Electricity Authority,  
Sewa Bhawan, R. K. Puram,  
Sector-1, New Delhi - 110 066.

....Respondents

**Parties present:**

Shri Prashant Kumar, PRTL  
Shri G. Vijay, PRTL  
Shri Ranjeet Singh Rajput, CTUIL

**ORDER**

The Petitioner, POWERGRID Ramgarh Transmission Limited, has filed the present Petition under Section 14 of the Electricity Act, 2003 (hereinafter referred to as 'the Act') read with the provisions of the Central Electricity Regulatory Commission (Terms and Conditions for grant of Transmission Licence and other related matters) Regulations, 2009 (hereinafter referred to as 'the Transmission Licence Regulations') for the amendment of the existing RTM transmission licence granted to POWERGRID Ramgarh Transmission Limited, for the "Implementation of 1 no. of 220 kV line bay at 400/220 kV Fatehgarh-III PS (Sec-1) for interconnection of BESS of JSW Renew Energy Five Ltd." on the Regulated Tariff Mechanism (RTM) mode (hereinafter referred to as the 'transmission scheme'). The scope of the project for which the existing RTM transmission licence is being amended is as under:

**Implementation of 1 no. of 220 kV line bay at 400/220 kV Fatehgarh-III PS  
(Sec- 1) for interconnection of BESS of JSW Renew Energy Five Ltd.**

<b>S.No .</b>	<b>Scope of the Transmission Scheme</b>	<b>Capacity/km</b>	<b>Implementation timeframe</b>
1.	1 no. of 220 kV line bay at 400/220 kV Fatehgarh-III PS (Sec1) for interconnection of JSW Renew Energy Five Ltd. BESS Project (Connectivity App No. 0212100040- 250 MW)	220 kV line bay - 1 no.	30.6.2025
<b>Total Estimated Cost:</b>			<b>Rs 5.94 crore</b>

2. The Petitioner has made the following prayers:

a) *"Amend the existing RTM Transmission Licence, granted by this Commission vide order dated 15.04.2024 in Petition No. 293/TL/2023, to the Petitioner for implementation of scope of works as detailed at para 4 above under Regulated Tariff Mechanism (RTM) mode.*

*b) Allow the Petitioner the liberty to approach the Commission with actual cost on completion of works for determination of transmission charges for the aforementioned additional scope in accordance with Sections 61, 62 of the Electricity Act, 2003 and applicable Tariff Regulations as per 8 (2) of the Transmission Licence Regulations.*

*(c) Condone any inadvertent omissions/ shortcomings/ errors and permit the Petitioner to add/ modify/ alter this Petition and make further submissions as may be required at a future date.”*

3. The Petitioner is an Inter-State transmission licensee and was awarded a Transmission system strengthening scheme for evacuation of power from the solar energy zones in Rajasthan (8.1 GW) under phase II- Part A through the Tariff Based Competitive Bidding (hereinafter referred to as “TBCB Project”) mode. The Commission vide order dated 31.5.2021 in Petition No. 89/TL/2021 granted a transmission licence to the Petitioner for the aforesaid TBCB Project consisting of the following scope of the work:

<b>Sr. No.</b>	<b>Name of the Transmission Element</b>
1.	Establishment of 400/220 kV, 4x500 MVA at Ramgarh-II (Fatehgarh-III) PS with 420kV (2x125 MVAR) bus reactor
2.	Ramgarh-II (Fatehgarh-III) PS-Fatehgarh-II PS 400kV D/c line (Twin HTLS*)
3.	2 no. of 400 kV line bays at Fatehgarh- II for Ramgarh- II (Fatehgarh-III) PS-Fatehgarh- II PS 400kV D/c line
4.	Ramgarh -II (Fatehgarh-III) PS-Jaisalmer-II (RVPN) 400 kV D/c line (Twin HTLS*)
5.	2 no. of 400 kV line bays each at Jaisalmer-II for Ramgarh-II (Fatehgarh-III) - Jaisalmer-II 400kV D/c line

\*with a minimum capacity of 2100 MVA on each circuit at a nominal voltage.

4. Subsequently, the Commission vide its order dated 15.4.2024 in Petition No. 293/TL/2023 granted a separate transmission licence to the Petitioner Company to implement the following Transmission Projects under Regulated Tariff Mechanism (RTM). The detailed scope of the RTM transmission projects assigned to the Petitioner was as under:

**1.1. Implementation of 400kV bays for RE generators at Fatehgarh-III (erstwhile Ramgarh-II) PS under ISTS.:**

S no	Scope of the Transmission Scheme	Capacity/km	Implementation timeframe
1	1 no. of 400 kV bay at Fatehgarh-III PS (erstwhile Ramgarh-II)	400 kV line bays -1	20.9.2025
<b>Total Estimated Cost:</b>			<b>Rs. 16.30 crore</b>

**1.2. Transmission projects assigned under Government of India, Ministry of Power, vide notification No. 15/3/2018-Trans Pt (1) dated 01.12.2021 and CTUIL vide Office memorandum ref No. C/CTUIL/OM/02 dated 02.12.2021 in reference to the aforesaid MOP notification:**

*1.2.1 Transmission system for evacuation of power from REZ in Rajasthan (20GW) under Phase-III Part E1*

Sl. No.	Scope of the Transmission Scheme	Capacity/km	Implementation timeframe
1.	Establishment of 3x1500 MVA 765/440 kV & 3x500 MVA, 400/220 kV pooling station at Fatehgarh-3 (new section*) (In addition to 4x500 MVA ICT proposed under Rajasthan SEZ Ph-II of section-1) along with 2x330 MVAR, 765 kV & 2x125 MVAR, 420 kV Bus Reactors	765/440 kV 1500 MVA ICT: 3 Nos. (10x500) MVA, including one spare unit)  330 MVAR 765 KV bus reactor-2 (7x110 MVAR including one spare unit)  765 kV ICT bays-3 nos.  400/220KV, 500MVA ICT-3 nos.  400 kV ICT bays 6 nos.  220 ICT bays 3 nos.  765 kV line bays-2 Nos.  765kV reactor bays-2 nos.  125 MVAR, 420kVbus reactor-2 nos.  420 kV reactor bays -2 nos.	<b>1.2.2025</b>
<b>Total Estimated Cost:</b>			<b>Rs. 435 crore</b>

1.2.2 Grant of 400 kV & 220 kV bays to RE generators at Fatehgarh-III (erstwhile Ramgarh-II) PS under ISTS:

S. No	Scope of the Transmission Scheme	Capacity/km	Implementation on timeframe
1.	6 nos. of 220 kV bays and 3 nos of 400 kV bays along with bus extension of 220 kV & 400 kV bus as well as bus sectionaliser arrangement between both the levels i.e. 400 kV new section and 220 kV new section with under implementation section at Fatehgarh-III PS.	400 kV line bays -3 nos. 220 kV line bays-6 nos. 400 kV bus sectionaliser - 1 no. 220 kV bus sectionaliser - 1 no.	As per table A
<b>Total Estimated Cost</b>			<b>Rs. 82.45 crore</b>

Table -A

S. No.	Element	Implementation schedule as per CTUIL
1	1 no. 220kV line bays at Fatehgarh-III	30.09.2024
2	1 no. 220kV line bays at Fatehgarh-III	31.10.2024
3	1 no. 220kV line bays at Fatehgarh-III	31.10.2024
4	1 no. 220kV line bays at Fatehgarh-III	31.12.2024
5	1 no. 220kV line bays at Fatehgarh-III	15.06.2025
6	1 no. 220kV line bays at Fatehgarh-III	30.06.2025
7	1 no. 400kV line bays at Fatehgarh-III	01.02.2025
8	1 no. 400kV line bays at Fatehgarh-III	01.02.2025
9	1 no. 400kV line bays at Fatehgarh-III	31.03.2025

1.2.3 Transmission Project: Transmission system for evacuation of power from REZ in Rajasthan (20GW) under phase-III Part E-2:

S. No	Scope of the Transmission Scheme	Capacity/km	Implementation timeframe
1.	Augmentation of 3x1500 MVA 765/440 kV & 2x500 MVA, 400/220 kV pooling station at Fatehgarh-3 (new section).	765/440 kV 1500 MVA ICT: 3 Nos. 400/220 kV, 500MVA ICT-2 nos. 765 kV ICT bay-3 nos. 400 kV ICT bay-5 nos. 220 kV ICT bays 2 nos.	As per table B
<b>Total Estimated Cost:</b>			<b>Rs. 245 Crore</b>

Table-B

S. No.	Element	Implementation schedule as per CTUIL
1	1x500MVA, 400/220kV ICT (1st):	31.03.2025
2	1x500MVA, 400/220kV ICT (2nd):	30.06.2025
3	1x1500MVA, 765/400kV ICT (1st):	31.03.2025
4	2x1500MVA, 765/400kV ICT (2nd & 3rd):	30.06.2025

**1.3 Transmission project assigned by CTUIL vide Office memorandum ref No. C/CTU/AI/00/12th CCTP dated 21.04.2023 and subsequent amendment issued on 8.6.2023:**

*Transmission Project - implementation of Bus Sectionalizer at 400kV level of 765/400/220 kV Fatehgarh-III PS (Section-2).*

S.No.	Scope of the Transmission Scheme	Capacity/km	Implementation timeframe
1.	1 Set of Bus sectionalizer at 400kV level of 765/400/220 kV Fatehgarh-III PS (Section-2)	400 kV Bus sectionalizer - 1 set	1.2.2025
<b>Total Estimated Cost:</b>			<b>Rs 17.11 crore</b>

5. Further, in addition to the above-mentioned scope, the Central Transmission Utility, vide Office Memorandum dated 22.3.2024, has assigned the Transmission Projects for the “Implementation of 1 no. of 220 kV line bay at 400/220 kV Fatehgarh-III PS (Sec-1) for interconnection of BESS of JSW Renew Energy Five Ltd” under RTM mode while referring to the Ministry of Power office order dated 28.10.2021.

6. The Petitioner has submitted that after the amendment of the transmission licence No. 115/Transmission/2024/CERC, the Petitioner shall proceed to implement the transmission scheme under the RTM mode. The estimated completion cost of the transmission scheme, as per CTUIL’s Office Memorandum (OM) dated 22.3.2024, is Rs. 5.94 crore. After completion of the transmission scheme, the Petitioner shall approach the Commission for determination of the transmission charges in accordance with the Transmission Licence Regulations.

### **Hearing dated 4.7.2024**

7. During the course of the hearing on 4.7.2024, the representative of the Petitioner submitted that CTUIL, by its Office Memorandum dated 22.3.2024, has allotted additional scope/element to the Petitioner to be implemented through RTM mode, and the Petitioner has complied with all the requirements prescribed under the Transmission Licence Regulations. The representative of CTUIL confirmed that CTUIL has already issued its recommendations for the grant of a transmission licence on RTM mode to the Petitioner company under Section 15(5) of the Act. After hearing the representatives of the parties, the Commission reserved the order in the Petition.

8. Vide Record of Proceedings for the hearing dated 4.7.2024, the Respondents were directed to file their replies. However, no reply has been received from them. The Petitioner was directed to submit a copy of Form II posted on its website along with the date of posting in terms of Regulation 7 of the Transmission Licence Regulations, read with the order dated 22.1.2022 in Petition No. 1/SM/2022. The Petitioner, vide its affidavit dated 16.7.2024, has submitted that Form -II was posted on the website on 9.5.2024, and a copy of the same has also been submitted along with the affidavit.

### **Analysis and Decision**

9. We have considered the submissions of the Petitioner and CTUIL. The Petitioner has filed the present Petition for amendment of the existing RTM transmission licence for the implementation of "1 no. of 220 kV line bay at 400/220 kV Fatehgarh-III PS (Sec-1) for interconnection of BESS of JSW Renew Energy Five Ltd." through the Regulated Tariff Mechanism (RTM) mode.



10. The Ministry of Power, Government of India, vide its letter dated 28.10.2021, issued terms of reference to the NCT and, *inter alia*, directed that the NCT will approve the ISTS costing between Rs.100 crores and Rs. 500 crores or such limit as prescribed by the Ministry of Power from time to time, along with their mode of implementation under intimation to the Ministry of Power. The Ministry of Power further directed that ISTS costing less than or equal to Rs. 100 crores, or such limit as prescribed by the Ministry of Power from time to time, will be approved by the Central Transmission Utility of India Limited (CTUIL) along with the mode of implementation under intimation to the NCT and the Ministry of Power, Government of India. The relevant portion of the said order dated 28.10.2021 is extracted as under:

*“2. Terms of Reference (ToR) of the NCT are as under:*

*i. \*\*\*\*\**

*VIII. The NCT shall recommend to Ministry of Power (MoP) for implementation of the ISTS for projects with cost more than Rs 500 crore, along with their mode of implementation i.e. Tariff Based Competitive Bidding (TBCB) / Regulated Tariff Mechanism (RTM), as per the existing Tariff Policy. However, the NCT shall approve the ISTS costing between Rs100 crore to Rs.500 crore or such limit as prescribed by MoP from time to time, along with their mode of implementation under intimation to MoP. The ISTS costing less than or equal to Rs. 100 crores, or such limit as prescribed by MoP from time to time, will be approved by the CTU along with their mode of implementation under intimation to the NCT and MoP. After approval of the ISTS by the NCT or the CTU (as the case may be), the TBCB project shall be allocated to Bid Process Coordinators through Gazette Notification, while the RTM project shall be allocated to CTU.”*

11. Subsequently, a ‘Consultation Meeting for Evolving Transmission Schemes (CMETS) in Northern Region’, vide its Minutes of the 17<sup>th</sup> Meeting dated 31.3.2023, notified Implementation of “1 no. of 220 kV line bay at 400/220 kV Fatehgarh-III PS (Sec-1) for interconnection of BESS of JSW Renew Energy Five Ltd.” on RTM mode to the Petitioner Company in line with the MoP Office order dated 28.10.2021 as under:

**“Northern Region**

**4. Implementation of 1 no. of 220 kV line bay at 400/220 kV Fatehgarh-III PS (Sec-1) for interconnection of BESS of JSW Renew Energy Five Ltd.**

<b>S.No .</b>	<b>Scope of the Transmission Scheme</b>	<b>Item Description</b>	<b>Implementation timeframe</b>
1.	1 no. of 220kV line bay at 400/220kV Fatehgarh-III PS (Sec1) for interconnection of JSW Renew Energy Five Ltd. BESS Project (Connectivity App No. 0212100040- 250 MW)	220 kV line bay - 1 no.	30.06.2025
<b>Total Estimated Cost:</b>			<b>Rs 5.94 crore.</b>

*Note:*

*a. At 220 kV Fatehgarh-III PS (Sec-1), future line bay (no. 218) is allocated to M/s JSW Renew Energy Five Ltd. (Connectivity Appl. No. 212100040)*

12. Based on the above, CTUIL, vide its Office Memorandum dated 22.3.2024, approved the implementation of the “1 no. of 220 kV line bay at 400/220 kV Fatehgarh-III PS (Sec-1) for interconnection of BESS of JSW Renew Energy Five Ltd” on RTM mode along with identifying the implementing agency and also addressing the same to the Ministry of Power, Government of India, and NCT. The relevant portion of the said Office Memorandum dated 2.12.2021 is extracted as under:

*“Sub: Inter-State Transmission Schemes (Costing up to Rs 100 Cr) to be taken up for implementation under Regulated Tariff Mechanism (RTM).*

*The undersigned is directed to inform that CTU has approved the implementation of the following ISTS costing less than or equal to Rs.100 Cr. In line with the MoP office order dated 28.10.2021 under Regulated Tariff Mechanism (RTM) mode by the implementing agencies as indicated in the table below:*

<b>S.No.</b>	<b>Scope of the Transmission Scheme</b>	<b>Implementing agency</b>
4.	<i>Implementation of 1 no. of 220 kV line bay at 400/220 kV Fatehgarh-III PS (Sec-1) for interconnection of BESS of JSW Renew Energy Five Ltd.</i>	<i>POWERGRID Ramgarh Transmission Limited</i>

13. Section 14 of the Act provides that the Appropriate Commission may, on an application made under Section 15 of the Act, grant a licence to any person to transmit electricity as a transmission licensee in any area as may be specified in the licence. The word “person” has been defined in Section 2(49) of the Act to include any

company or body corporate or association or body of individuals, whether incorporated or not, or artificial juridical person. The Petitioner company has been incorporated under the Companies Act 2013 and is already a transmission licensee. The main objective of the Petitioner Company is as under:

*“To plan, promote and develop an integrated and efficient power transmission system network in all its aspects including planning, investigation, research, design and engineering, preparation of preliminary, feasibility and definite project reports, construction, operation and maintenance of transmission lines, substations, load dispatch stations and communication facilities and appurtenant works, coordination of integrated operation of state, regional and national grid system, execution of turn- key jobs for other utilities/organizations and wheeling of power in accordance with the policies, guidelines and objectives laid down by the Central Government from time to time.”*

14. Regulation 19 (3) of the Transmission Licence Regulations provides for the procedure for the amendment of a transmission licence as under:

*“19. Amendment of Licence*

*.....*

*(2) The procedure specified in regulation 7 shall mutatis mutandis be applicable in case the licensee makes an application for any alteration of or modification to the terms and conditions of the licence.*

*(3) Where the licensee has made an application proposing any alteration and modification of its licence, it shall publish a notice of such application, with the following particulars, namely:*

*(a) name of the applicant;*

*(b) that an application for alteration and modifications has been made before the Commission;*

*(c) details of alteration and modifications proposed in the application,*

*(d) reasons for seeking such alterations and modifications;*

*(e) a statement that the application made before the Commission has been posted on the web site and can also be inspected in the office of the applicant;*

*(f) a statement that any suggestion to the proposal for alteration and modifications made in the application may be submitted to the Secretary of the Commission within one month of publication of the notice.”*

15. Regulation 7 of the Transmission Licence Regulations, read with the order dated 22.1.2022 passed in Petition No.1/SM/2022 [whereby the Commission, in the exercise of 'Power to Relax' under Regulation 24 of the Transmission Licence Regulations, modified/amended Clauses (4), (7), (9) and (12) and dispensed with Clause (10) of Regulation 7], provides for the procedure for the grant of a transmission licence as under:

*“(1) The application for grant of licence shall be made to the Commission in Form-I appended to these regulations and shall be accompanied by such fees as may be prescribed by the Central Government from time to time.*

*(2) In case of the person selected for implementation of the project in accordance with the guidelines for competitive bidding, the application shall also contain such additional information, as may be required under these guidelines.*

*(3) The application shall be supported by affidavit of the person acquainted with the facts stated therein.*

*(4) Before making an application, the applicant shall submit the original application in electronic form along with annexures and enclosures on the e-filing portal of the Commission so that the same is served electronically on all the long-term customers of the project registered on the e-filing portal of the Commission. Also, a copy of the same be served through e-mail on the long-term customers of the project not registered on the e-filing portal of the Commission. Further, the applicant shall also post the complete application along with annexures and enclosures in English and in the vernacular language, on its website.*

*(5) The application shall be kept on the website till such time the licence is issued or the application is rejected by the Commission.*

*(6) Immediately on making the application, the applicant shall forward a copy of the application to the Central Transmission Utility.*

*(7) The applicant shall, within 7 days after filing the application, post the application on the e-filing portal of the Commission and on its website in Form-II attached to these regulations in English language and in Vernacular language of the State or Union Territory where an element of the project or a long-term customer is situated, inviting comments from the general public.*

*(8) As far as possible, within 7 days of receipt of the application the Secretariat of the Commission shall convey defects, if any, if noticed on preliminary scrutiny of the application for rectification and the defects conveyed shall be rectified by the applicant in such time as may be indicated in the letter conveying the defects.*

*(9) In the notice published on the e-filing portal of the Commission and on the applicant's website under clause (7) it shall be indicated that the suggestions and objections, if any, on the application, may be filed before the Secretary, Central Electricity Regulatory Commission, Third Floor, Chanderlok Building,*

*Janpath, New Delhi-110001 (or the address where the office of the Commission is situated), with a copy to the applicant, by any person, including the long-term customers, within 30 days of publication of the notice.*

.....  
*(10) The Central Transmission Utility shall send its recommendations, if any, to the Commission on the proposal made in the application within a period of thirty days from the date of receipt of application by it: Provided that copy of the recommendations, if any, made by the Central Transmission Utility shall always be forwarded to the applicant: Provided further that these recommendations of the Central Transmission Utility shall not be binding on the Commission.*

*(11) The applicant may file its comments, duly supported by an affidavit, on the recommendations made by the Central Transmission Utility and the suggestions and objections, if any, received in response to the notice posted on the e-filing portal of the Commission and on the applicant's website by him, within 45 days of service of copy of the application on the Central Transmission Utility or publication of notice posted on the e-filing portal of the Commission and on the applicant's website, with an advance copy to the Central Transmission Utility or the person who has filed the suggestions and objections on the proposal made in the application, as the case may be.*

*(12) The Commission after considering the suggestions and objections received in response to the public notice published by the applicant and the recommendations, if any, of the Central Transmission Utility may, propose to grant transmission licence or for reasons to be recorded in writing, reject the application.”*

16. The Petitioner has filed the present Petition for the amendment of an existing RTM transmission licence No. 115/Transmission/2024/CERC granted for the implementation of (i)“Implementation of 400kV bays for RE generators at Fatehgarh-III (erstwhile Ramgarh-II) PS under ISTS”, (ii) “Transmission system for evacuation of power from REZ in Rajasthan (20GW) under Phase-III Part E1”, (iii) “Grant of 400 kV & 220 kV bays to RE generators at Fatehgarh-III ( erstwhile Ramgarh-II) PS under ISTS”, (iv) “Transmission system for evacuation of power from REZ in Rajasthan (20GW) under phase-III Part E-2” and (v) “implementation of Bus Sectionalizer at 400kV level of 765/400/220 kV Fatehgarh-III PS (Section-2)” through RTM mode to incorporate “Implementation of 1 no. of 220 kV line bay at 400/220 kV Fatehgarh-III PS (Sec-1) for interconnection of BESS of JSW Renew Energy Five Ltd.”, in accordance with the Transmission Licence Regulations. The Petitioner has submitted

proof of web posting of the complete application. On perusal of the application, it is also noted that the Petitioner has served a copy of the application on the Respondents.

17. The Petitioner has made the application as per Form-I prescribed in the Transmission Licence Regulations. The Petitioner posted its application on its website in Form-II. The Petitioner has submitted that no objection has been received in response to the public notices.

18. The Petitioner has served a copy of the application on CTUIL as required under Section 15(3) of the Act and Regulation 7(6) of the Transmission Licence Regulations. CTUIL, vide its letters dated 29.5.2024, has recommended the grant of a transmission licence to the Petitioner. The relevant portions of the said letter dated 29.5.2024 are extracted as under:

*“This is with reference to petition having diary no. 247/2024 filed by M/s POWERGRID Ramgarh Transmission Ltd. before Hon’ble Commission for grant of Transmission License for implementation of 1 no. of 220 kV line bay at 400/220 kV Fatehgarh-III PS (Sec-1) for interconnection of BESS of JSW Renew Energy Five Ltd. In this regard, following is submitted:*

- *Based on its application 0212100040 dated 14.02.2023, 250MW Stage-II Connectivity was agreed to be granted to M/s JSW Renew Energy Five Ltd. at Fatehgarh-III PS (Sec- 1) to facilitate connectivity of ISTS-connected Standalone Battery Energy Storage Systems (BESS) in 17th CMETS-NR meeting held on 31.03.2023. Connectivity was agreed to be established through 220kV cable. 220kV bay at Fatehgarh-III PS (Sec-1) for interconnection of above BESS connectivity was agreed to be developed under ISTS scope. Relevant extracts of 17th CMETS-NR meeting are attached at **Annexure-I**. It is also to mention that 250MW Stage-II Connectivity (Application No. 0212100039) was granted to M/s JSW for its another ISTS-connected Standalone BESS at an existing 220kV bay of Fatehgarh-III PS (Section-I).*

- *Further, upon notification of Connectivity and GNA Regulations, 2022, and based on request from M/s JSW, transition of above Stage-II Connectivity was discussed and agreed in 23rd CMETS-NR meeting held on 29.08.2023. Accordingly, the final grant for 250MW connectivity was issued to M/s JSW w.e.f. 30.06.2025 vide intimation dated 22.03.2024. Copy of final grant intimation dated 22.03.2024 is attached at **Annexure-II**.*

- *Regarding approval of Central Government, it is to mention that after notification of Electricity (Transmission System Planning, Development and Recovery of Inter-state Transmission Charges) Rules, 2021 by Central*

Government on 01.10.2021, Ministry of Power, Govt, of India vide office order dated 28.10.2021 (Copy enclosed at **Annexure-III**), entrusted responsibility for approval of ISTS transmission projects costing (up to Rs. 100 Cr.) along with their mode of implementation to CTUIL. Accordingly, in line with above notification and to establish connectivity of ISTS-connected Pilot Projects of Standalone Battery Energy Storage Systems (BESS), implementation of 1 no. of 220 kV line bay at 400/220 kV Fatehgarh-III PS (Sec-1) for interconnection of BESS of JSW Renew Energy Five Ltd. was awarded to POWERGRID Ramgarh Transmission Ltd. vide CTU OM dated 22.03.2024 (Copy enclosed at Annexure-III) (Copy enclosed at **Annexure-IV**) with a copy to MoP and NCT with following details:

<b>S.No</b>	<b>Scope of the Transmission Scheme</b>	<b>Capacity/km</b>	<b>Implementation timeframe</b>
1.	1 no. of 220kV line bay at 400/220kV Fatehgarh-III PS (Sec1) for interconnection of JSW Renew Energy Five Ltd. BESS Project (Connectivity App No. 0212100040- 250 MW)	220 kV line bay - 1 no.	30.6.2025
<b>Total Estimated Cost:</b>			<b>Rs 5.94 crore</b>

It is further to mention that in view of Hon'ble Commission's observations in various petitions for grant of transmission license regarding approval of Central Government, matter has been taken up with MoP vide CTU letters dated 15.12.2023 and 03.05.2024, however, reply is awaited.

- The Petitioner i.e. M/s POWERGRID Ramgarh Transmission Ltd. is an Inter-State Transmission Licensee and has implemented the "Transmission system strengthening scheme for evacuation of power from solar energy zones in Rajasthan (8.1 GW) under phase II - Part A" on Build, Own, Operate and Maintain basis through Tariff Based Competitive Bidding mode. Hon'ble Commission had granted transmission license for above project vide order dated 31.05.2021 passed in Petition No. 89/TL/2021.

- Subsequently, Petitioner was also granted separate ISTS Transmission License for implementation of following transmission projects by Hon'ble Commission vide order dated 15.04.2024 in Petition No. 293/TL/2023:

- > Implementation of 400kV bays for RE generators at Fatehgarh-III (erstwhile Ramgarh-II) PS under ISTS
- > Transmission system for evacuation of power from REZ in Rajasthan (20GW) under Phase-III Part E1
- > Grant of 400 kV & 220 kV bays to RE generators at Fatehgarh-III (erstwhile Ramgarh-II) PS under ISTS
- > Transmission system for evacuation of power from REZ in Rajasthan (20GW) under Phase-III Part E2
- > Implementation of Bus Sectionalizer at 400kV level of 765/400/220 kV Fatehgarh-III PS (Section-2)

*Keeping above in view and based on details furnished by M/s POWERGRID Ramgarh Transmission Ltd., CTU, in line with Section 15(4) of the Electricity Act, 2003, recommends grant of transmission licence to M/s POWERGRID Ramgarh Transmission Ltd. for executing the subject transmission scheme.*

19. In the present case, the Petitioner is a transmission licensee who is already implementing the project defined under its scope under the RTM mechanism. The present Petition is consequent to the office order 28.10.2021 notified by the Ministry of Power Government of India wherein CTUIL has been authorized to determine the mode of implementation of ISTS projects costing up to Rs. 100 crores. Pursuant to the direction of the Ministry of Power, CTUIL, vide its Office Memorandum dated 22.3.2024 and recommendation letter dated 29.5.2024, has determined a list of Projects to be implemented through a Regulated Tariff Mechanism, which also includes the subject transmission system under the instant Petition.

20. Since the Petitioner is already an inter-State transmission licensee and has already been granted an RTM transmission licence to implement the transmission projects under RTM mode and again has been identified as an agency to implement the project under the RTM, we hold that the Petitioner is eligible for the amendment of existing RTM transmission licence. We, hereby, direct that a public notice under clause (a) of sub-section (5) of Section 15 of the Act be published to invite suggestions or objections to the amendment of the existing RTM transmission licence aforesaid. The objections or suggestions, if any, shall be filed by any person before the Commission by **2.8.2024**.

21. It is noted that the CTUIL, vide its letter dated 14.5.2024, has requested the Ministry of Power to clarify the requirement of approval of the Central Government to transmission schemes under the Transmission System Planning Rules, 2021 for the Projects costing up to Rs. 500 crores approved by NCT/CTUIL as per the Ministry's



Order dated 28.10.2021. CTUIL is directed to place on record the response received from the Ministry of Power before the next date of hearing.

22. The Petition shall be listed for hearing on **8.8.2024**.

Sd/-  
**(Ramesh Babu V.)**  
Member

sd/-  
**(Arun Goyal)**  
Member

sd/-  
**(Jishnu Barua)**  
Chairperson